

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-515

IB-1721/PB/2019

IA/429/2022, IA/1305/2022, IA/1526/2023

IN THE MATTER OF:

Mr. EN Sakthidharan Menon

.....Applicant

Vs.

Tecpro Infra-Projects Ltd.

.....Respondent

SECTION

U/s 9 IBC Liq

Order delivered on 09.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Ankit Sibbal for R1 & 3 in IA 429 and 1305
For the Liquidator : Ms. Bhavana Duhoon, Adv and Mr. Anshul Syal,
Advocates

ORDER

IA/1305/2022:-

Ld. Counsel for the Liquidator is present and submitted that they will move an application for amendment in the application and therefore, sought adjournment. In view of this, list this IA on **13.08.2024**.

List all other IAs on **13.08.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**